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## (2019) 08 CHH CK 0200

## **Chhattisgarh High Court**

Case No: Writ Petition (S) No. 6606 Of 2019

Dr. Vijay Giri Goswami APPELLANT

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State Of Chhattisgarh And Ors RESPONDENT

**Date of Decision:** Aug. 28, 2019 **Hon'ble Judges:** P. Sam Koshy, J

Bench: Single Bench

Advocate: Vaibhav Shukla, Chandresh Shrivastava

Final Decision: Disposed Of

## **Judgement**

- P. Sam Koshy, J
- 1. The challenge in the present writ petition is to the order of transfer Annexure P-1 dated 08.08.2019. Vide the said impugned order the petitioner has

been transferred from Bastar to Baloda Bazar.

- 2. Substantial ground on which the petitioner is challenging the impugned order is that he has got only 8 month's of service left for retirement and
- under the transfer policy of the State Government the person who has got less than 1 year's service left for retirement should not have transferred.
- 3. Given the aforesaid contentions and transfer policy of the State Government, let petitioner make a detailed representation within a period of 10 days
- from today and on receipt of the representation, the respondents shall take a decision within a period of 45 days.
- 4. Till the representation of the petitioner is decided, the effect and operation of the impugned order Annexure P-1 shall remain stayed so far as the

petitioner is concerned.

5. With the aforesaid observations, the writ petition stands disposed of.